

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "H" BENCH: NEW DELHI**

**BEFORE SHRI N.K.BILLAIYA, ACCOUNTANT MEMBER &  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos.6828/Del/2019 & Others]  
[Assessment Years : 2015-16 & Others]**

ITO, Ward-1(1), Ghaziabad	vs	Ansal Srivastava, 368, 2 <sup>nd</sup> Floor, Shakti Khand-4, Indrapuram, Ghaziabad, Uttar Pradesh <b>PAN-DDXPS7063G</b>
<b>APPELLANT</b>		<b>RESPONDENT</b>

**CORRIGENDUM**

**PER KUL BHARAT, JM :**

The Tribunal has passed an order on 10-11-2022 in **ITA No.6828/Del/2019 & Others** for **Assessment Years 2015-16 & Others**. In the said order, some inadvertent typographical mistake crept in "Cause Title" of the order. Therefore, the present Corrigendum is being issued and it is directed that Cause Title of the order dated 10.11.2022 in ITA Nos.6828/Del/2019 & Others for the Assessment Years : 2015-16 & Others reads as under:-

**ITA Nos.6828/Del/2019 & Others]  
[Assessment Years : 2015-16 & Others]**

2. Rest of the contents of the Tribunal's Order dated 10.11.2022 will remain unchanged.

**Sd/-**

**(N.K.BILLAIYA)  
ACCOUNTANT MEMBER**

**Sd/-**

**(KUL BHARAT)  
JUDICIAL MEMBER**

**Dated:- 24.11.2022**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI